

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 5357
ANSWERED ON 05/04/2022

MGNREGS IN RAJASTHAN

5357. SHRI HANUMAN BENIWAL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the budget allocated and utilized by the State Government of Rajasthan from the year 2019 to January, 2022 under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), yearwise;
- (b) whether the Government intends to add any separate policy for employment with this scheme by adding new works in MGNREGS and if so, the details thereof;
- (c) whether the Government reviews the budget allocated to the States under MGNREGS; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment programme which provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. There is no State/UT-wise financial allocation under Mahatma Gandhi NREGS.

The details of fund released to State of Rajasthan under Mahatma Gandhi NREGS in the financial year 2019-20, 2020-21 and 2021-22 (as on 31.01.2022) is given below:

Financial Year	2019-20	2020-21	2021-22 (as on 31.01.2022)
Fund released (Rs. in crore)	6,891.74	9,129.03	7,909.08

(b): There are 262 permissible works under Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA). Adding new works under Mahatma Gandhi NREGS is a regular exercise and new works are added on the basis of merit in alignment with focus and objectives of the Act.

(c) & (d): Mahatma Gandhi NREGS is a demand driven programme and thus there is no State/UT-wise financial allocation under the Scheme.

The Ministry has a comprehensive system of monitoring and review mechanism for Mahatma Gandhi NREGS. Some of the important elements of the above framework are listed below:

(i) The Ministry regularly reviews the performance of the implementation of Mahatma Gandhi NREGS in States/UTs through various fora viz., Mid-Term Review, Labour Budget meetings, Labour Budget Revision meetings, Programme Review meetings. Central Employment Guarantee Council and State Employment Guarantee Councils periodically monitor implementation of the programme.

(ii) National Level Monitors, Common Review Missions and Officers of the Ministry visit States/UTs at regular interval to review implementation of the programme. After the field visits, the findings/shortcomings and recommendations are shared with the States/UTs for appropriate action at their end.

(iii) Auditing Standards for Social Audit have been issued and States/UTs have been advised to establish independent Social Audit Units, conduct Social Audit as per Audit of Scheme Rules, 2011 and training of village resource persons for conducting Social Audit etc. Internal Audit Teams of the Department also conduct regular audit.

(iv) Steps have been taken to strengthen transparency and accountability which include geo-tagging of assets, Direct Benefit Transfer (DBT), National electronic Fund Management System (NeFMS), Aadhar Based Payment System (ABPS), Software for Estimate Calculation using rural rates for Employment (SECURE) and appointment of Ombudsperson in every district of States/UTs.

(v) Steps have been taken for establishment of State Technical Cell at various level for qualitative monitoring and supervision of works under Mahatma Gandhi NREGS.

(vi) In order to ensure higher level of monitoring and oversight, National Mobile Monitoring System and Area Officer App have been introduced. In the former, attendance of workers on a particular work, where more than 20 workers are employed is taken daily along with a geo-tagged & time stamped photograph of theirs. The latter has been designed to ensure that field officials do conduct inspections in the requisite numbers and look into all the relevant aspects of the scheme.

(viii) In addition Central and State Employment Guarantee Councils, District Development Coordination and Monitoring Committees (DISHA) as also PRIs do also take up the monitoring and oversight of the Programme.
